

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1766
ANSWERED ON:07.03.2013
ATTEMPT OF HIJACK OF TRAIN
Sharma Shri Jagdish

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that seven-eight goons had hijacked Janshabadi Express between Bhilai and Raipur stations in Chhattisgarh and the train remained in their hold for upto 10 kilometers;
- (b) if so, whether there were no security personnel posted in the Janshabadi Express during the said incident; and
- (c) if so, the reasons therefor and the steps being taken by the Railways for checking the recurrence of such incidents in future and creating sense of security in the minds of passengers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI KOTLA JAYA SURYA PRAKASH REDDY)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 1766 BY SHRI JAGDISH SHARMA TO BE ANSWERED IN LOK SABHA ON 07.03.2013 REGARDING ATTEMPT OF HIJACK OF TRAIN.

(a): On 06.02.2013 at about 17.40 hrs, while 03 unarmed Chhattisgarh State Police personnel were escorting an undertrial by train No. 12070 Janshabadi Express from Durg to Bilaspur after producing him in the court, 6/7 accomplices of the accused overpowered the escorts after attacking them with deadly weapons and alighted from the train along with the latter after pulling alarm chain. Thereafter, they muscled their way on to the train engine after assaulting the Asstt. Loco Pilot, who had got down to reset the alarm chain and forced the driver to start the train. After travelling about 10 Kms, they forced the driver to stop the train at an isolated patch at KM no. 839/15-17 between Kumhari and Sarona stations and made good their escape with the freed undertrial.

(b): The said train was not escorted either by Railway Protection Force or Government Railway Police since the train was running during day time.

(c): Policing on Railways is a State Subject and the prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore, the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP). As such, the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police. However, RPF supplements the efforts of GRP by deploying their staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

The following measures are being taken by the Railways for security of the passengers:-

1. On vulnerable and identified routes / sections, 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Besides, regular coordination meetings are held with State Police authorities at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).